

The hon. Minister has stated that he has made the fund non-divertible, but the State Governments know how to make it divertible. Therefore, it is very essential that Government must have a monitoring from the Centre to see the way in which the money is spent. This is very important. How are you going to ensure this?

SHRI OM MEHTA: First of all, let me say that ours is a non-violent Government. We do not believe in twisting of arms.

Secondly, I have already said that we are trying to see that by the end of this financial year the States send their projects to us so that we can scrutinise and approve them. It is not that no work is going on. The work is going on. But if the projects are approved, more impetus will be given to the work that is going on. I must also tell the hon. Member that we are again going to have some meetings with the Chief Ministers of the States, impressing upon them that it is very essential that whatever money is being given to them and whatever money they are putting from their own State Plans, is used and that they must gear up their machinery for spending it. I am also going to visit the States just after this Parliament session. We are going to have discussions there to finalise the Plans.

Amendment of Delhi Sikh Gurudwara Management Act

**09 SHRI R. S. PANDEY:
C. H. RAM PRAKASH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Sikh Gurudwara Management Board has requested the Government for the amendment of certain clauses of the Delhi Sikh Gurudwara Management Act; and

(b) if so, the decision of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b), The Delhi Sikh Gurudwara Management Committee has requested for amendment of certain provisions of the Delhi Sikh Gurudwaras Act, 1971. The matter is receiving attention.

Power Schemes for Techno-economic Appraisal during 1975-76

*211. **SHRI RAGHUNANDAN LAL BHATIA:** Will the Minister of ENERGY be pleased to state:

(a) whether the Central Electricity Authority has received any schemes for techno-economic appraisal during 1975-76;

(b) if so, the total number of such schemes; and

(c) whether CEA has cleared the schemes technically?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) to (c). A statement is laid on the Table of the House.

Statement

During the year 1975-76, 27 new hydro electric schemes were received in the Central Electricity Authority of which 9 schemes have so far been technically cleared by the CEA. Revised cost estimates were received in respect of 15 schemes of which 2 have so far been technically cleared by the CEA.

2. As regards thermal projects, 15 schemes were received during 1975-76 in the CEA of which 5 schemes have been technically cleared so far. On the Transmission side, 52 schemes in respect of transmission and distribution and 15 schemes in

respect of inter-State/inter-Regional Lines were received. Of these, 22 transmission and distribution schemes and 9 schemes for inter-State/inter-Regional lines have so far been technically cleared by the CEA.

3. In respect of power development schemes for the Union Territories, 14 schemes were received of which 12 have been technically cleared. A scheme for the establishment of a Regional Load Despatch Centre for the North-Eastern Regional Electricity Board was also received during 1975-76 and has been technically cleared by the CEA.

SHRI RAGHUNANDAN LAL BHATIA: Nowadays, the thinking is that thermal power plants will be put up near the coal pit-heads. May I know from the hon. Minister whether the planning of thermal power plants near the coal pit-heads has been undertaken by the CEA and, if so, what is the progress made?

THE MINISTER OF ENERGY (SHRI K. C. PANT): The thermal power stations that are to come up cannot all be near the coal pit-heads. Some of them may come up in other areas also depending upon the concentration of consumption. That has also to be taken into account. Transmission and distribution costs are also a factor to be kept in mind.

SHRI RAGHUNANDAN LAL BHATIA: May I know from the hon. Minister if the CEA is rendering technical assistance in foreign countries also in the matter of formulating thermal projects and constructing thermal power stations.

SHRI K. C. PANT: No direct technical assistance is given. But if any technical assistance is needed within the country or in the BHEE, that of course will be given.

श्री कलम मिश्र "सज्जुकर": केन्द्रीय विजली प्राधिकरण से बिहार की कौन कौन सी योजनाओं के लिए बिहार सरकार ने मांग

की है और उनके सम्बन्ध में इस प्राधिकरण ने कौन सा कदम उठाया है /

श्री० सिद्धेश्वर प्रसाद : मूल प्रश्न 1975-76 के बारे में पूछा गया था। 1975-76 की बिहार की कोई भी विजली योजना इस प्राधिकरण के विचाराधीन नहीं है।

SHRI RANABAHADUR SINGH: The hon. Minister has just told us that some of the thermal power stations might be situated away from the coal pit-heads. May I know from the hon. Minister what will be the mode of transportation of coal for such thermal power stations which are away from the coal pit-heads.

SHRI K. C. PANT: Today, mostly it is by rail. Road is not excluded. In the future, one can even think of pipeline transportation. But these are matters to be considered case by case.

Scientists working in Research Projects in Science Laboratories

*212. SHRI ARJUN SETHI: Will the Minister of PLANNING be pleased to state:

(a) the number of scientists who are working in the research projects in various science laboratories under the Central Government; and

(b) whether these scientists have invented many indigenous processes to set up industries without the help of foreign technical know-how?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) According to the data available, the number of scientists and engineers, excluding the supporting personnel, working in the R&D Establishments of the Central Government as on 31st March, 1976 was 33,845 approximately.